

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 302 of 2020**

**IN THE MATTER OF:**

**Sanjay Kumar Sharma**

**...Appellant**

**Versus**

**Corporate Power Ltd.**

**...Respondent**

**Present:**

**For Appellant:    **Though present but did not mark attendance.****

**For Respondent:   **None****

**ORDER**

**19.02.2020**       The learned counsel for the Appellant is heard for some time and then he submits that he has instructions to withdraw this Appeal and would take advantage of liberty granted by the Adjudicating Authority.

The Appeal is disposed of as withdrawn without liberty to challenge the same impugned order.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Justice A.B. Singh]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)